Government of India Ministry of Finance Department of Revenue LOK SABHA UNSTARRED QUESTION NO. 9 TO BE ANSWERED ON MONDAY, FEBRUARY 03, 2020 MAGHA 14, 1941 (SAKA)

RECOVERY OF INCOME TAX

†9. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of FINANCE be pleased to state:

(a) the details of the corporate houses/ individuals in the country against whom more than ten crore rupees are outstanding as income tax, excise duty, custom and service tax as on date;

(b) the steps taken/being taken by the Government for the recovery of the said amount;

(c) the number of corporate houses/ individuals from whom recovery is still to be made due to the matter lying under court's jurisdiction;

(d) whether there is any scope for the non-judicial or out of the court settlement in the aforesaid cases; and

(e) if so, the details thereof?

ANSWER MINSTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR)

(a) to (e): The information is being collected and will be laid on the table of house.
